

OFFER OPENING ADVERTISEMENT FOR THE BUYBACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUYBACK OF SECURITIES) REGULATIONS, 2018 (AS AMENDED), (“BUYBACK REGULATIONS”) FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF CYIENT LIMITED.

CYIENT CYIENT LIMITED

Registered Office: 4th Floor, A wing, 11, Software Units Layout, Madhapur, Hyderabad 500 081, Telangana, India • Telephone: +91 40 6764 1322
Contact Person: Sudheendhra Putty, Company Secretary and Compliance Officer
Email: company.secretary@cyient.com • **Website:** www.cyient.com
CIN: L72200TG1991PLC013134

OFFER TO BUYBACK UP TO 64,00,000 (SIXTY FOUR LAKHS) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 5 (INDIAN RUPEES FIVE ONLY) EACH OF CYIENT LIMITED, REPRESENTING UPTO 5.76% OF EXISTING FULLY PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY (ON A STANDALONE BASIS), FROM ALL THE ELIGIBLE SHAREHOLDERS (AS DEFINED BELOW), EXCLUDING PROMOTERS, MEMBERS OF PROMOTER GROUP AND PERSON(S) IN CONTROL OF EQUITY SHARES OF THE COMPANY AS ON WEDNESDAY, 17 JUNE 2026 (RECORD DATE), AS PER THE RECORDS MADE AVAILABLE TO THE COMPANY BY DEPOSITORIES (AS DEFINED BELOW) AS ON THE RECORD DATE, ON A PROPORTIONATE BASIS (SUBJECT TO SMALL SHAREHOLDER RESERVATION), THROUGH THE “TENDER OFFER” ROUTE AT A PRICE OF INR 1,125 (INDIAN RUPEES ONE THOUSAND ONE HUNDRED TWENTY FIVE ONLY) PER EQUITY SHARE PAYABLE IN CASH FOR AN AGGREGATE AMOUNT OF UP TO INR 720,00,00,000 (INDIAN RUPEES SEVEN HUNDRED TWENTY CRORES ONLY) (BUYBACK).

The Company has sent the Letter of Offer and Tender Form, along with the share transfer form, dated **June 19, 2026**, (“Letter of Offer”/“LOF”) in relation to the Buyback, through electronic means to all Eligible Shareholders holding Equity Shares as on the Record Date **June 17, 2026**, whose e-mail IDs are registered with the Company or Depositories, in accordance with the Buyback Regulations and such other circulars or notifications, as may be applicable and is being physically dispatched to Eligible Shareholders whose email IDs are not registered. Further, in terms of Regulation 9(ii) of the Buyback Regulations, if a request is received from any Eligible Shareholder for a physical copy of the Letter of Offer, the same shall be dispatched physically by registered post/ speed post/ courier.

For the detailed schedule of activities in relation to the Buyback, please refer to the Letter of Offer. A brief schedule of activities for the Buyback is as below:

BUYBACK OPENS ON	Tuesday, 23 June 2026
BUYBACK CLOSES ON	Tuesday, 30 June 2026
LAST DATE OF RECEIPT OF COMPLETED TENDER FORMS AND OTHER SPECIFIED DOCUMENTS BY THE REGISTRAR TO THE BUYBACK	On or before 5:00 p.m. (IST) on Tuesday, 30 June 2026

The entitlement ratio for Eligible Shareholders is as below:

CATEGORY OF ELIGIBLE SHAREHOLDERS	BUYBACK ENTITLEMENT
Reserved category for Small Shareholders	2 Equity Share for every 19 Equity Shares held on the Record Date
General category for all other Shareholders	1 Equity Share for every 14 Equity Shares held on the Record Date

**For further information in relation to the entitlement ratio for the Buyback in each category, see the section titled “Process and Methodology for the Buyback” in the Letter of Offer.*

ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:

- Click on <https://kosmic.kfintech.com/karisma/buybackofferv2.aspx>
- Select the name of the Company – **Cyient Limited**.
- Select holding type – “Physical” or “NSDL” or “CDSL”.
- Based on the option selected above, enter your “Folio Number” or “NSDL DPID/Client ID” or “CDSL Client ID”.
- Enter the security code and click on submit.
- Click on ‘View’ button.
- The entitlement will be provided in the pre-filled ‘FORM OF ACCEPTANCE-CUM ACKNOWLEDGEMENT’.

A copy of the Letter of Offer is available on the Company’s website (www.cyient.com), on the website of the Registrar (<https://kosmic.kfintech.com/karisma/buybackofferv2.aspx>) and on the website of Manager to the Buy-back (www.axiscapital.co.in).

ADDENDUM TO PUBLIC ANNOUNCEMENT

ADDENDUM FOR PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF EQUITY SHARES OF CYIENT LIMITED FOR THE BUYBACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This addendum to Public Announcement (“**Addendum**”) should be read in continuation of and in conjunction with the public announcement dated 11 June 2026 (“**Public Announcement**”), which was published in this newspaper on 12 June 2026. Capitalised terms used but not defined in this Public Announcement shall have the same meanings as ascribed in the Public Announcement unless otherwise defined. Equity Shareholders are requested to note the modification/changes made in some figures necessitated to be made in the Public Announcement, due to some inadvertent errors.

- The paragraph 6.3 of the Public Announcement is modified to the extent below:
The aggregate shareholding of the directors and key managerial personnel of the Company as on the date of the Public Announcement:
- | Sl. No. | Name of the Director/ KMP/ shareholder | Category | Number of equity shares held | Percentage of equity shareholding |
|---------|--|-------------------------|------------------------------|-----------------------------------|
| 11 | Shrinivas Kulkarni | Chief Financial Officer | 32040 | 0.03% |

- The second paragraph of paragraph 7 of the Public Announcement is modified to the extent below:

Name	Aggregate no. of equity shares	Nature of transaction	Maximum price per equity share (INR)	Date of maximum price	Minimum price per equity share (INR)	Date of minimum price
Shrinivas Appaji Kulkarni	3000	Exercise of ASOP 2021	5	27-04-2026	5	27-04-2026

Except as detailed in this Addendum, the other contents and terms in the Public Announcement remain unchanged. A copy of this Addendum is expected to be available on the websites of SEBI (www.sebi.gov.in), Stock Exchanges (www.bseindia.com and www.nseindia.com), the Company (www.cyient.com) and the Manager to the Buyback (www.axiscapital.co.in). In terms of Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Corrigendum and confirms that such document contains true, factual and material information and does not contain any misleading information.

Capitalised terms used but not defined in this Advertisement shall have the meaning ascribed to such terms in the Letter of Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 AXIS CAPITAL	 KFINTECH EXPERIENCE TRANSFORMATION
Axis Capital Limited Address: 1st Floor, Axis House, P. B. Marg, Worli, Mumbai - 400 025 Tel.: +91 22 4325 2183 Fax: +91 22 4325 3000 Contact Person: Pavan Naik/Simran Gadh Email: cyient.buyback@axiscap.in Website: www.axiscapital.co.in SEBI Registration No.: INM000012029 CIN: U64990MH2005PLC157853	Kfin Technologies Limited Address: Selenium Building, Tower-B, Plot No 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana – 500 032 Tel.: +91 40 6716 2222/18003094001; Fax: +91 40 6716 1563 Contact Person: M. Murali Krishna Email: cyient.buyback@kfintech.com Website: www.kfintech.com Investor Grievance Email: www.kfintech.com SEBI Registration No.: INR000000221 Validity Period: einward.ris@kfintech.com CIN: L72400MH2017PLC444072

For and on behalf of the Board of Directors of Cyient Limited

Sd/-	Sd/-	Sd/-
Bodanapu Ganesh Venkat Krishna Managing Director DIN: 00605187	Venkat Rama Mohan Reddy Bodanapu Director DIN: 00058215	Sudheendhra Putty Company Secretary & Compliance Officer Membership No. FCS 5689

Place : Hyderabad
Date : June 19, 2026

**KALYANI STEELS LIMITED**
CIN : L27104MH1973PLC016350
Regd. Office : Mundhwa, Pune - 411 036, Maharashtra, India
Tel No. : +91-020-66215000
Email : investor@kalyanisteels.com Website : www.kalyanisteels.com

NOTICE

(for attention of the Equity Shareholders of the Company)
Transfer of Unclaimed Dividend / Equity Shares of the Company to the Investor Education and Protection Fund (IEPF)

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended (“IEPF Rules”), notified by the Ministry of Corporate Affairs.

Pursuant to Section 124(6) of the Companies Act, 2013 (“Act”) read with Rule 6 of the IEPF Rules, all shares in respect of which dividend(s) have remained unpaid or unclaimed for seven consecutive years, are required to be transferred by the Company to the Demat Account of IEPF Authority (“IEPF Demat Account”).

Complying with the requirements as set out in the IEPF Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to IEPF Demat Account, at their latest available addresses in the Company’s records for taking appropriate action.

The Company has also made available a list of such shareholders and shares due for transfer to IEPF Demat Account, on its website at <http://www.kalyanisteels.com> and shareholders are requested to verify the details of unclaimed dividend(s) and the share(s) liable to be transferred to IEPF Demat Account.

Notice is hereby given to all such shareholder(s) to make an application to the Registrar/Company with a valid request duly signed by all holders along with necessary documents for claiming the unclaimed dividend for the Financial Year 2018-2019 and subsequent years, so that the shares are not transferred to IEPF Demat Account. It may please be noted that if no claim is received, till September 20, 2026, the Company will be compelled to transfer the shares to IEPF Demat Account without any further notice. No claim shall lie against the Company in respect of unclaimed dividend amount(s) and share(s) transferred to IEPF Demat Account pursuant to the IEPF Rules.

Shareholders may note that both the unclaimed dividend(s) and corresponding share(s) transferred to IEPF Demat Account, including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority by making an online application in the prescribed form IEPF-5 along with fee specified by the Authority, for which details are available at www.iepf.gov.in, and sending a physical copy of the same, duly signed, to the Nodal Officer of the Company viz. Mrs.D.R. Puranik, Company Secretary, at the registered office of the Company, along with requisite documents enumerated in Form IEPF-5 within prescribed time for verification of the Claim.

For further information / clarification / assistance, concerned shareholders are requested to contact the Registrar and Transfer Agent of the Company and / or the Company at below mentioned address :

MUFG INTIME INDIA PRIVATE LTD.
(Earlier known as Link Intime India Private Ltd.)
Unit : Kalyani Steels Limited
Block No.202, 2nd Floor, Akshay Complex, Near Ganesh Temple , off Dhole Patil Road, Pune – 411 001, Maharashtra
Tel : +91-020-26160084 / 26161629
Email : investor.helpdesk@in.mpmf.mufg.com

The Secretarial Department
KALYANI STEELS LIMITED
Mundhwa, Pune – 411 036
Tel No.: +91-020-66215000
Email : investor@kalyanisteels.com
Website : www.kalyanisteels.com

for KALYANI STEELS LIMITED
Mrs. D. R. Puranik
Company Secretary

Place : Pune
Date : June 19, 2026

**RAYMOND LIMITED**
(CIN: L17117MH1925PLC001208)
Registered Office: Plot No. 156/H. No.2, Village Zadgaon, Ratnagiri - 415 612, Maharashtra
Phone No: 02352-232514; Fax No: 02352-232513
Email : corp.secretarial@raymond.in; Website : www.raymond.in

INFORMATION REGARDING 101st ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (“VC”) / OTHER AUDIO VISUAL MEANS (“OAVM”)

NOTICE is hereby given that the **101st** Annual General Meeting (“AGM”) of the Members of Raymond Limited (“the Company”) will be held on **Tuesday, July 14, 2026 at 2.00 p.m. IST** through two-way VC/OAVM facility in compliance with applicable provisions of the Companies Act, 2013 (“the Act”) and Rules issued thereunder, the Securities and Exchange Board of India (“SEBI”) (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (“MCA”) and other applicable Circulars issued in this regard by the MCA and SEBI, to transact business that will be set forth in the Notice of the AGM.

In compliance with the above, Notice of the AGM along with the Annual Report for Financial Year 2025-26 will be sent only through electronic mode to those Members whose email address is registered with the Company/National Securities Depository Limited and Central Depository Services (India) Limited (“the Depositories”)/MUFG Intime India Private Limited (“RTA”). Further, a letter providing a weblink for accessing the Notice of the AGM and the Annual Report for FY2025-26 will be sent to those shareholders who have not registered their e-mail addresses.

A copy of the Notice of AGM along with the Annual Report for Financial Year 2025-26 will also be available on the Company’s website www.raymond.in, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com, www.nseindia.com respectively.

How to register/update email address and mobile number:

- In case the Member(s) holding shares in physical mode has/have not registered e-mail address and mobile number, they may do so by sending a duly signed request letter to Registrar & Share Transfer Agent of the Company, MUFG Intime India Private Limited (“MIPL”) by providing Folio Number, Name of shareholder, email ID and mobile number at (UNIT: Raymond Limited), C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083 or send a scanned copy of the signed request letter through e-mail to investor.helpdesk@in.mpmf.mufg.com with a copy to corp.secretarial@raymond.in.
- In case Shares are held in *Demat mode*, the Members may contact their Depository Participant (“DP”) and register their email address in their Demat account as per the process advised by the DP.

Remote E-voting

- The Company is providing remote e-voting facility (“remote e-voting”) to all its members to cast their vote on all resolutions set out in the Notice of the 101st AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM (“e-voting”). Detailed procedure for joining the AGM and remote e-voting, e-voting at the meeting, is being provided in the Notice of 101st AGM. Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Members holding shares in physical form who have not registered their e-mail addresses with the Company can obtain Notice of the AGM, Annual Report and/or login details for joining the AGM through VC/OAVM facility including remote e-voting/ e-voting, by providing a duly signed request letter with Folio No., name of the shareholder, scanned copy of the share certificate (front and back), self-attested scanned copy of PAN and Aadhaar by e-mail to investor.helpdesk@in.mpmf.mufg.com or corp.secretarial@raymond.in.

Members holding shares in demat mode who have not registered their e-mail address can obtain the Notice of the AGM, Annual Report and/or login details for joining the AGM through VC/OAVM facility including remote e-voting/ e-voting, by providing a duly signed request letter with DPID-CLID (16-digit DPID + CLID or 16-digit beneficiary ID), name of the shareholder, client master or copy of Consolidated Account Statement, self-attested scanned copy of PAN and Aadhaar by e-mail to investor.helpdesk@in.mpmf.mufg.com or corp.secretarial@raymond.in. The detailed steps on casting vote through remote e-voting or through e-voting is mentioned in the Notice of AGM.

Manner of registering/ updating bank details:

- Shareholders holding shares in Demat mode are requested to register complete bank account details with the depository participants and shareholders holding shares in physical mode may register/update necessary details in their folio by submitting duly executed Form ISR-1 along with supporting documents with MIPL.

Pursuant to Regulation 42 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 and Section 91 of the Companies Act, 2013 and Rules made thereunder, the Record date for the purpose of AGM of the Company shall be July 3, 2026.

The above information is being issued for the benefit of all the Members of the Company in compliance with the relevant Circulars issued by MCA. This information is also available on the Company’s website at www.raymond.in.

For further information, Members may contact MIPL quoting the Folio Number/DP ID and Client ID at, MUFG Intime India Private Limited, (UNIT: Raymond Limited), C-101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083, Email: investor.helpdesk@in.mpmf.mufg.com.

For RAYMOND LIMITED
Sd/-
RAKESH DARJI
COMPANY SECRETARY

Date: June 19, 2026
Place: Thane

**BEEKAY STEEL INDUSTRIES LTD.**
CIN: L27106WB1981PLC033490

Regd. Off.: “Lansdowne Towers”, 4th Floor, 2/1A, Sarat Bose Road, Kolkata-700020, Tel. No. : 033-4060 4444,
E-Mail: secretarial@beekaysteel.com, Website: www.beekaysteel.com

NOTICE TO SHAREHOLDERS REGARDING 2ND 100 DAYS CAMPAIGN - SAKSHAM NIVESHAK

This is to inform you that the Investor Education and Protection Fund Authority (“IEPF Authority”), Ministry of Corporate Affairs (MCA), vide its circular letter dated 27th March, 2026, requested Companies to initiate a **second 100 day Campaign - “Saksham Niveshak”** effective 1st April, 2026 to 9th July, 2026, targeting all shareholders whose dividends have remained unpaid/ unclaimed. Accordingly, Beekay Steel Industries Limited (“the Company”) has initiated this **“100 days campaign-“Saksham Niveshak”**, to enable our shareholders to claim the unpaid/unclaimed dividend with an emphasis on KYC updation and related compliance measures.

Purpose of the campaign: To create awareness among shareholders to update their KYC details and claim any unpaid or unclaimed dividends before they get transferred to the Investor Education and Protection Fund Authority (IEPF).

Action for shareholders: Pursuant to the aforesaid Circular, all shareholders whose dividend have remained unpaid/ unclaimed or Non-KYC compliant shareholders are requested to update their KYC details such as PAN, Email Address, Contact Number, Address, Bank Details, Nominations etc., in order to ensure timely receipt of the dividends declared by the Company directly to bank account and preventing transfer of such dividends and shares to the IEPF.

For the purpose of updating the KYC details, shareholders are advised to submit the following documents:

- Form ISR-1** duly filled in along with self-attested supporting documents for updation of KYC details;
- Form ISR-2** duly filled in with banker attestation of signature along with original cancelled cheque with your names printed thereon or self-attested copy of bank passbook/ statement; and
- Form SH-13** for updation of Nomination for the aforesaid folio or ISR-3 for Opt-out of the Nomination.

The formats of aforesaid forms for updation of KYC details viz. Forms ISR-1, ISR-2, ISR-3, SH-13, SH-14 are available on the website of the Company at www.beekaysteel.com and RTA at www.mdpl.in.

1. Shareholders holding shares in physical form are requested to update their KYC details and can claim their unpaid dividends by sending the Investor Service Request Forms (ISR) along with requisite supporting documents to the Company or RTA at Maheshwari Datamatics Private Limited at 23, R.N Mukherjee Road, 5th Floor, Kolkata-700001, Tel. No.: (033) 2248 2248, E-mail: contact@mdplcorporate.com

Shareholders holding shares in demat mode may approach their respective Depository Participants (DP) for updating the KYC / bank details.

Since dividends on shares is only payable in electronic mode, dividend will only be credited in Shareholder’s bank account. The Company has also sent specific intimation to Non-KYC compliant shareholders for updation of their KYC details as mandated under SEBI Master Circular No. SEBI/IO/MIRSD/ POD-1/PI/CIR/2024/37.

Place: Kolkata **For Beekay Steel Industries Limited Sd/-**
Date: 19th June, 2026 **(Rabindra Kumar Sahoo)**
Company Secretary & Compliance Officer and Nodal Officer

**Latent View Analytics Limited**
CIN : L72300TN2006PLC058481
Registered Office: 5th Floor, Neville Tower, Unit 6,7 and 8, Ramanujan IT City, Rajiv Gandhi Salai, Taramani, Chennai - 600 113
Tel: 044 4344 1700 | Website : www.latentview.com
Email : investorcare@latentview.com

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Notice is hereby given that Latent View Analytics Limited (“the Company”) is seeking approval of its Members on the following Resolutions by way of postal ballot (“Postal Ballot”) through remote e-voting only (“e-voting/remote e-voting”):

Sl. No.	Particulars of Resolutions	Type of Resolution
1	Re-appointment of Mr. Reed Cundiff (DIN: 09241056) as an Independent Director of the Company for a second term of five years from July 23, 2026.	Special Resolution
2	Re-appointment of Dr. R. Raghuttama Rao (DIN: 00146230) as an Independent Director of the Company for a second term of five years from July 23, 2026.	Special Resolution
3	Re-appointment of Mr. A.V. Venkatraman (DIN: 01240055) as Whole-Time Director and Chairperson of the Company for a period of five years from August 05, 2026.	Ordinary Resolution
4	Re-appointment of Ms. Pramadwathi Jandhyala (DIN: 00732854) as the Whole-Time Director of the Company for a period of five years from August 05, 2026.	Ordinary Resolution

The Postal Ballot Notice (“Notice”) is available on the website of the Company at <https://www.latentview.com/> and can also be accessed from the websites of the Stock Exchanges i.e. BSE Limited (“BSE”) at www.bseindia.com and National Stock Exchange of India Limited (“NSE”) at www.nseindia.com and on the website of CDSL at www.evotingindia.com.

Pursuant to Section 110 read with Section 108 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“**Listing Regulations**”), Secretarial Standard on General Meetings issued by The Institute of Company Secretaries of India (“**SS-2**”), each as amended, and in accordance with the requirements prescribed by the MCA for holding general meetings/ conducting the postal ballot process through e-voting vide General Circular No. 03/2025 dated 22nd September, 2025 and any other applicable law, rules and regulations (including any statutory modification(s), amendment(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force) read with other relevant circulars issued in this regard, the Company is providing a remote e-voting facility to all its Members to enable them to cast their votes electronically on all the resolutions set forth in the Notice instead of submitting the physical Postal Ballot form. Accordingly, a physical copy of the Notice along with Postal Ballot form and pre-paid business reply envelope is not being sent to the Members for this Postal Ballot. The Company has completed dispatch on June 19, 2026 of the Notice seeking approval of the Members of the Company by email only to the Members whose names appear in the Register of Member / List of Beneficial Owners as received from National Securities Depository Limited (“**NSDL**”), Central Depository Services (India) Limited (“**CDSL**”), MUFG Intime India Private Limited (“**RTA**”) and whose email addresses are available with the Company as on **Friday, June 12, 2026 (“Cut-off Date”)**.

The voting rights shall also be reckoned on the paid-up value of shares registered in the name(s) of the Members as on the Cut-off date.

The Company has engaged the services of CDSL for providing remote e-voting facilities to the Members, enabling them to cast their vote electronically and in a secured manner. The remote e-voting will commence on **Saturday, June 20, 2026 at 09:00 A.M. (IST)** and shall end on **Sunday, July 19, 2026 at 05:00 P.M. (IST)**. The remote e-voting facility will be disabled by CDSL immediately thereafter and will not be allowed beyond the said date and time. Members are requested to carefully read the instructions in the Notice and record their assent (FOR) or dissent (AGAINST) by following the procedure as stated in the Notes forming part of the Notice for casting of votes by remote e-voting not later than **5:00 P.M. (IST) on Sunday, July 19, 2026**, failing which it will be strictly considered that no vote has been received from the Member. During this period, Members of the Company holding shares either in physical or electronic form as on the Cut-off date shall cast their vote electronically. The voting rights of the Members shall be in proportion to their share of the paid-up Equity Share Capital of the Company as on the Cut-off Date. Once the vote on the resolution is cast by a Member, the Member shall not be allowed to change it subsequently. The procedure to register an email address with the RTA and the procedure of remote e-voting is provided in the ‘Notes’ section of the Notice.

The Company has appointed Mr. P. Muthukumaran (C.P.No.:20333), or in his absence, Ms. Lakshmi (C.P. No.: 25451), Partners of M/s. P. Muthukumaran and Associates as the Scrutinizer to scrutinize the Postal Ballot process in a fair and transparent manner.

The Results of the e-voting conducted through Postal Ballot (through the remote e-voting process) along with Scrutinizer Report will be submitted within two working days from the conclusion of Postal Ballot viz. on or before **Tuesday, July 21, 2026**. The same will also be displayed on the website of the Company at <https://www.latentview.com/>, the website of CDSL at www.evotingindia.com and shall also be communicated to BSE and NSE, where the Company’s Equity Shares are listed. The Resolutions, if passed by the requisite majority through Postal Ballot, will be deemed to have been passed on the last date specified for remote e-voting i.e. on **Sunday, July 19, 2026**.

For any technical assistance, queries, or login challenges regarding the remote e-voting process, members may contact Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N.M. Joshi Marg, Lower Parel (East), Mumbai-400013 or write an email to helpdesk.evoting@cdslindia.com or connect via the toll-free helpline at 1800 21 099 11.

For Latent View Analytics Limited
P. Srinivasan
Date: June 19, 2026 **Company Secretary & Compliance Officer**
Place: Chennai **Membership No. F11519**